

अनुसार 805 व्यक्ति गिरफ्तार हुए और 703 व्यक्तियों को जमानत पर रिहा कर दिया गया। दो व्यक्तियों को सजा मिली है लेकिन उन्होंने भी अपील कर रखी है।

जहाँ तक इस बात का सवाल है कि अगर पंजाब के स्कैल दिये जाएँ तो कितना पैसा और लगेगा, मेरे पास उसके आंकड़े नहीं हैं लेकिन मेरा अन्दाज है कि ... पाने दो करोड़ के लगभग सालाना खर्च बढ़ जायेगा। जैसा मैंने कहा कि यह सवाल केवल हिमाचल प्रदेश तक ही सीमित नहीं है बल्कि जो दूसरी यूनियन टेस्ट्रीज़ हैं उनके लिए भी सोचना पड़ेगा। माननीय सदस्य ने कहा कि इसमें हिमाचल प्रदेश का कितना पैसा खर्च होगा और केन्द्रीय सरकार का कितना पैसा खर्च होगा। माननीय सदस्य इस बात को जानते हैं कि जहाँ तक केन्द्र प्रशासित क्षेत्र हैं और केन्द्रीय सरकार है, इन दोनों को वित्तीय मामलों में कोई विशेष अन्तर नहीं है। इसी संसद के द्वारा हमें उस पैसे की मंजूरी देनी पड़ती है और सेंट्रल बजट से ही वह पैसा दिया जाता है।

जैसा मैंने कहा हम लोग शीघ्रता से इस बारे में निर्णय ले रहे हैं। और मुझे आशा है कि जल्दी ही इस मामले में निर्णय हो जायगा।

DR. RAM SUBHAG SINGH (Buxar): All those who have been arrested should be released. Some of them are in hospitals. They should also be released.

12.41 hrs.

MAY DAY GREETINGS TO WORKERS OF THIS WORLD

MR. SPEAKER : Hon Members, it gives me great pleasure to associate myself with the sentiments earlier expressed in this House regarding May day. This day, as you all know, is a day of great significance for the working class all the world over. We in India have always stood for an egalitarian social order. In its very Preamble, our Constitution pro-

claims the ideal of social, economic and political justice and what is more, the Directive Principles of State Policy specifically ordain the State to promote the welfare of the people by securing and protecting effectively, as it may, a social order in which justice social, economic and political shall inspire all the institutions of national life.

I am sure all of you will join me in sending our greetings to workers all the world over and in paying our deep homage to the many martyrs, known or unknown, who have laid down their lives for the cause of human freedom and in the movement for the elimination of all forms of exploitation.

श्री रवि राय (पुरी) : अध्यक्ष महोदय इसके लिये आपको बधाई है जो भी हुआ है अच्छा काम हुआ है।

SHRI RANGA (Srikakulam) : Mr. Speaker, we have accepted the proposition that you have placed before us and we are glad to agree with you. But, at the same time, before this I would like you to be considerate and good enough to consult us in advance before you place any such proposition in future for general acceptance in this House. Otherwise, it would become a very bad precedent.

SOME HON. MEMBERS rose—

MR. SPEAKER: I quite agree with Prof. Ranga. As I observed this morning, on such occasions it should have been much better if the leaders had met me earlier and we would agree upon the language. This morning when I took the sense of the House, I clearly said I might mention it after the Question Hour only if you authorise me to do so. (Interruptions)

SHRI RANGA : But the procedure adopted is not correct. I hope this would be borne in mind for the future.

MR. SPEAKER : I will gladly accept the proposal or suggestion made by Prof. Ranga. In future we should all meet earlier and agree on such matters. This question arose abruptly this morning.

SHRI RANGA: Abruptly you are doing it so.

12.47 hrs.

PAPERS LAID ON THE TABLE

MR. SPEAKER : All the time I was listening. I was also writing and looking to it. (*Interruptions*) Please don't get excited. This is all accepted with grace and pleasure.

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, 1968-69

SHRI SHRI CHAND GOYAL (Chandigarh) : In our country the harbinger of labour movement is Vishwakarma. It is much better if you convey these sentiments on that day. (*Interruptions*)

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, for the year 1968-69. [*Placed in Library. See No. LT-3362/70.*]

MR. SPEAKER : Vishwakarma day should also be shifted to 1st of May, I think. (*Interruptions*).

ANNUAL REPORT ETC. OF INDIA TOURISM DEVELOPMENT CORPORATION, NEW DELHI, 1968-69

SHRI M. L. SONDHI (New Delhi) : Sir, I wish to place certain facts and I will just take one minute. The Class IV employees living in Panchkuin Road, just a stone's throw from the Parliament House, have not been given electricity for the last 20 years. The Prime Minister is here; the Minister of Works and Housing is here. I wish to bring it to their notice that these Class IV residents of Panchkuin Road have been denied electricity. What is this spirit of 1st of May, Sir, if they are denied this? I ask the Prime Minister to lend me her ears on this occasion. These are the Class IV employees who are living in Panchkuin Road who are not given electricity. How do they explain it, Sir? I wanted to meet the Minister, the Minister does not give an appointment. What is Mr. K. K. Shah doing? No electricity has been given to these Class IV employees for the last 20 years. Why is it so? What is his answer? (*Interruption*) The Minister does not give an appointment. How are their children to study for their examinations, Sir? (*Interruption*)

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619 of the Companies Act, 1956:—

- (1) Review by the Government on the working of the India Tourism Development Corporation, New Delhi, for the year 1968-69.
- (2) Annual Report of the India Tourism Development Corporation, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General hereon. [*Placed in Library. See No. LT-3363/70.*]

ANNUAL REPORT ETC. OF SHIPPING CORPORATION OF INDIA LTD. BOMBAY

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table—

MR. SPEAKER : Order please. I thought I will have some peace since Mr. Samar Guha is not here. Papers to be laid on the Table. Dr. Rao. *

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—